

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 2281
(TO BE ANSWERED ON 15.03.2017)

EVIDENCE IN CORRUPTION CASES

2281. SHRI PRATAPRAO JADHAV:
SHRI CHANDRAKANT KHAIRE:

Will the PRIME MINISTER be pleased to state:

- (a) whether conviction in corruption cases is delayed due to destruction of the related documentary evidences;
- (b) if so, the reaction of the Government thereto;
- (c) whether any review of the functioning of CBI has been conducted in this regard;
- (d) if so, the findings thereof; and
- (e) the corrective steps taken in the matter?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (e): CBI takes due precaution for safe custody of the documents seized during the investigation as per the procedures laid down in CBI Crime Manual and as per prevalent protocols. After completion of investigation of a case, once prosecution files charge-sheet along with relied upon documents & statement of witnesses in the trial court, it becomes property of the court.

As per the provisions of Delhi Special Police Establishment (DSPE) Act, 1946, the superintendence over Central Bureau of Investigation (CBI) in respect of investigation of Prevention of Corruption (PC) Act cases vests with the Central Vigilance Commission (CVC). To perform this statutory role, the CVC conducts regular monthly review meeting with Director, CBI in which among other things, an in-depth review of the progress of the investigation of cases under PC Act is done. The Central Government does not interfere in the investigation of cases carried out by the CBI.
